

**Through Video Conference via Cisco WebEx**

CBI Case No. 32/2019

CBI v. P.K. Samal & Ors.

**02.06.2020.**

**Matter taken up today on the report of the Ahlmad in pursuance to the office order No. E 1792-1876/DJ/RADC/2020 dated 22.05.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.**

**Present:** None for the parties.

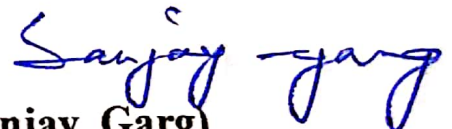
Ahlmad has reported that the matter is at the stage of final arguments and is listed on 08.06.2020.

In view of the above office order, the Reader is directed to notify the parties as well as their respective counsels through electronic mode i.e. SMS, WhatsApp and Court Email ID that the hearing on the next date i.e. 08.06.2020 shall take place through video conference using Cisco Webex App.

Put up on the date already fixed i.e. **08.06.2020 at 10 a.m.**

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



**(Sanjay Garg)**

Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi.

**Through Video Conference via Cisco WebEx**

CBI Case No. 07/2019  
CBI v. Mashkooor Ahmad & Ors.

02.06.2020.

Matter taken up today on the report of the Ahlmad in pursuance to the office order No. E 1792-1876/DJ/RADC/2020 dated 22.05.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.

**Present:** None for the parties.

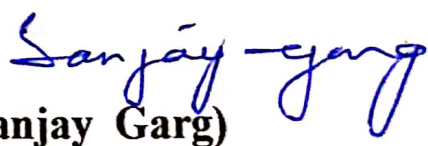
Ahlmad has reported that the matter is at the stage of final arguments and is listed on 09.06.2020.

In view of the above office order, the Reader is directed to notify the parties as well as their respective counsels through electronic mode i.e. SMS, WhatsApp and Court Email ID that the hearing on the next date i.e. 09.06.2020 shall take place through video conference using Cisco Webex App.

Put up on the date already fixed i.e. 09.06.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi.

**Through Video Conference via Cisco WebEx**

**Crl. Appeal No: 11/19**  
**Shamsher Singh Shekhawat v. CBI**

**02.06.2020.**

**Matter taken up today on the report of the Ahlmad in pursuance to the office order No. E 1792-1876/DJ/RADC/2020 dated 22.05.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.**

**Present:** None for the parties.

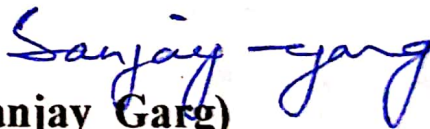
Ahlmad has reported that the matter is at the stage of final arguments and is listed on 04.06.2020.

In view of the above office order, the Reader is directed to notify the parties as well as their respective counsels through electronic mode i.e. SMS, WhatsApp and Court Email ID that the hearing on the next date i.e. 04.06.2020 shall take place through video conference using Cisco Webex App.

Put up on the date already fixed i.e. **04.06.2020** at **10 a.m.**

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
**(Sanjay Garg)**  
Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi.

**Through Video Conference via Cisco WebEx**

CBI Case No. 09/2019

CBI v. Vinay Kumar Chibber & Ors.

02.06.2020.

**Matter taken up today on the report of the Ahlmad in pursuance to the office order No. E 1792-1876/DJ/RADC/2020 dated 22.05.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.**

**Present:** None for the parties.

Ahlmad has reported that the matter is at the stage of final arguments and is listed on 18.06.2020.

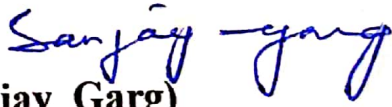
In view of the above office order, let the notice of preponement of date of hearing be issued to the parties as well as their respective counsels for 06.06.2020 through electronic mode i.e. SMS, WhatsApp and Court Email ID.

The parties be also informed that the hearing shall take place through video conference using Cisco Webex App.

Put up on 06.06.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
(Sanjay Garg)  
Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi.